

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 7745 /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge,
Golaghat.

Dated Guwahati, the 08th September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJ(G) 9298/2022 dated 02.09.2022.

Sir,

With reference to the above, I am directed to inform you that, Shri Sharifuddin Ahmed Pathan, Civil Judge & Asstt. Sessions Judge, Golaghat has been allowed to visit Jammu & Kashmir via New Delhi by availing LTC for the block period of 2018-2021 w.e.f. 02.10.2022 to 10.10.2022 along with his wife Smti Jyotismita Sharma, Secretary, District Legal Services Authority, Golaghat and minor son (by way of carry forward) **(subject to non availing LTC for the block period of 2018-2021 and granting leave by the District & Sessions Judge, Golaghat)**, by the shortest possible route, as per existing Rules.


Shri Pathan may be informed accordingly.

Yours faithfully,


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/7746-7749 /A. dated 08/9/22
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Sharifuddin Ahmed Pathan, Civil Judge & Asstt. Sessions Judge, Golaghat with reference to his letter No. CJ(G) 1459/22 dated 02.09.2022, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)